

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 422
IB-1089/ND/2018

IN THE MATTER OF:

M/s. TUF Metallurgical (P) Ltd.

...PETITIONER

Vs.

M/s. Albus India Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 22.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Applicant/RP

**:Mr. Vaibhav Mahajan and Mr.
S.K. Bhatt, Advocates.
Mr. Akshat Bajpai, Advocate**

For the Respondent/ Corporate-debtor :

For the Monitoring Committee

**:Mr. Abhishek Anand and Mr.
Pathik Choudhury, Advocates.**

ORDER

IA No. 5270 of 2020

Heard the submissions made by the applicant as well as noted the contents therein. This is an application for urgent hearing of the matter and the same is allowed.

IA No. 1424 of 2020

Ld. Counsels appeared on behalf of the applicant as well as non-applicant including RP in person and counsel for the other respondents. Let

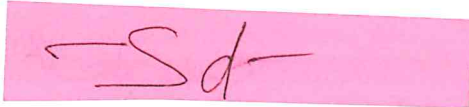


(Annu)

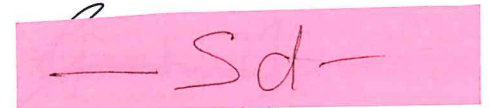
notice be served along with the copy of the application. Two week's time has been granted for filing reply. Post the matter 21st January, 2021.

IA No. 785 of 2020

IA No. 785 of 2020 may be posted to 21st January, 2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)